



2026:AHC:49467

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 585 of 2026

Harish Chandra Singh

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	: Ashok Kumar Mishra, Gopal Krishna, Mayank Babu Mishra
Counsel for Respondent(s)	: C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. At the outset, learned counsel for the petitioner prays for and is permitted to implead the Settlement Officer of Consolidation, Tehsil Khaga, District Fatehpur, as respondent no.3, during the course of the day.

2. Instant writ petition has been filed seeking the following reliefs:-

"I. a writ, order or direction in the nature of Mandamus, commanding and directing to the respondent no.2 stopped construction a house in current Khatauni in gata no.245, area 1.1920 hect situated in Village-Ummedpur Majre Teni, Pargana-Hathgam, Tehsil- Khaga, District-Fatehpur.

II. a writ, order or direction in the nature of Mandamus, commanding, directing to direct the respondent no.2 to decide the representation dated 29.12.2025 for stopped construction a house in current Khatauni in gata no.245, area 1.1920 hectare Situated in Village Ummedpur Majre Teni, Pargana Hathgam, Tehsil- Khaga, District Fatehpur, is pending before respondent no.2. (Annexure No.1 to this writ petition)."

3. After due deliberations at length, learned counsel for the petitioner has pressed only prayer no.II.

4. It is submitted that private opposite parties are raising illegal constructions over the plot in question during the consolidation operation. Complaint moved by the present petitioner is still pending consideration before the Settlement Officer of Consolidation.

5. Learned Standing Counsel has contended that the grievance of the present petitioner can appropriately be redressed by the Settlement Officer of Consolidation and he has no objection, in case, fresh representation moved by the petitioner is directed to be decided by the respondent No. 2 within a stipulated period as may be directed by this Court.

6. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to dispose of the present writ petition finally, without making any observation on the merits of the case, as mentioned in the present writ petition, with a direction that petitioner is at liberty to move a fresh complaint to the Respondent no.2 with regard to his grievance, as mentioned in this petition along with self attested copy of the instant writ petition, within a period of three weeks from today, who shall consider and decide the said complaint in accordance with law, expeditiously, preferably within a period of three months from the date of production of certified copy of this order.

7. With the aforesaid observation/direction, instant writ petition is finally **disposed of.**

March 11, 2026
VR

(Dinesh Pathak,J.)